

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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To

The President Bar Association,
High Court of J&K,
Jammu/Srinagar.

No:- 32523-24/CP

Dated:- 09-3-2017

Subject : Study of Advocates Act,1961.

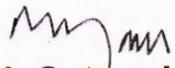
Sir/Madam,

Kindly find enclosed herewith D.O. No. 6(3)297/2016-LC(LS) dated **01 November, 2016** received from **Dr. Justice B.S. Chauhan** Former Judge, Supreme Court of India, Chairman Law Commission of India, Government of India New Delhi on the subject cited above.

You are requested to furnish the requisite related information within week positively through **email** /Tele-FAX No.**0191-2539896** for onward transmission to concerned quarter as desired.

The matter may be treated as **Most Urgent**.

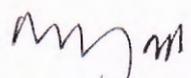
Yours faithfully,


(Rakesh Sagar Jain)
Registrar General

No: 32525/CP Dated 9-3-2017

Copy to:

✓ Incharge NIC for uploading the same on the J&K High Court Website.


Registrar General

डा० न्यायमूर्ति बलबीर सिंह चौहान
पूर्व न्यायधीश, सर्वोच्च न्यायालय
अध्यक्ष
भारत का विधि आयोग
भारत सरकार
हिन्दुस्तान टाइम्स हाउस
कस्तूरबा गान्धी मार्ग, नई दिल्ली-110 001
दूरभाष : 23736758, फ़ैक्स : 23355741



Dr. Justice B.S. Chauhan
Former Judge, Supreme Court of India
Chairman
Law Commission of India
Government of India
Hindustan Times House
K.G. Marg, New Delhi-110 001
Telephone : 23736758, Fax: 23355741

D.O. No.6(3)297/2016-LC(LS)

1 November 2016

Dear Brother,

You are aware that the Hon'ble Supreme Court of India, *vide* its judgment dated 5 July 2016 expects the Law Commission of India to "go into all relevant aspects relating to regulation of legal profession in consultation with all concerned at an early date." Accordingly, the Commission is pursuing a study of the Advocates Act, 1961.

Our study, *inter alia*, includes the conduct of the advocates, which, in a way or the other, affects the functioning of the Courts, contributing to the arrears in pending cases. Though the Act provides for punishment of advocates for misconduct, yet, in the prevailing circumstances, it may appear that some provisions would be necessary to regulate their conduct in the Courts, which otherwise, not only hampers its working but also adversely affects the parties who look forward for justice.

In this context, it is necessary to take into consideration the frequent strikes called for by the advocates so that any recommendation relating thereto is supported by the number of strikes called for and the sittings of the Courts hampered due to such strikes and the main cause for the strike calls.

I would request you to kindly use your good offices to have this information collated with respect to the High Court and the courts functioning under your jurisdiction for the past five years and have it sent to the Commission to facilitate the accomplishment of study well in time.

with warm regards,

Yours sincerely,

B.S. Chauhan

[Dr. Justice B S Chauhan]

Justice Mr. N.N. Paul Vasanthakumar
Chief Justice
High Court of Jammu and Kashmir
Srinagar - 190001
Jammu and Kashmir

*R.C. to collect
the information and
place it written ahead
d. B.
11-11-2016*